

**FIR No. 433/18
Case No. 6383/18
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 26.02.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 140/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up
before the court on NDOH.

Be put up on 03.12.2020.

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DEEPAK KUMAR
KUMAR Date: 2020.08.11
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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

Case No. 2302/17
PS RG

Hearing through VC

11.08.2020

Present : None for complainant.

Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that counsel for complainant was informed, however, he has expressed his inability to appear on behalf of the complainant on the ground that he is in Punjab and he is not well versed with the technological gadgets and as such the next date of hearing may be given in the matter.

In view of the above submissions and considering the interest of justice, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 05.02.2021.

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Date: 2020.08.11 11:24:40 ACST
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

FIR No. 653/17
Case No. 5874/18
PS RG

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 17.03.2021.

DEEPAK KUMAR Date: 2020/08/11 11:02:27 AM
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 153/19
Case No. 9662/19
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 22.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

Case No. 5857/19
PS RG

Hearing through VC

11.08.2020

Present : None for the complainant.

Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

It is informed by the Reader/ Ahlmad that despite efforts, Sh. Prakash Ahirwal, counsel for complainant could not be contacted for intimation qua hearing through VC.

In view of the above and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 19.01.2021.

DEEPAK KUMAR THE HON'BLE JUDGE IN CHARGE
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 522/16
Case No. 76274/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

It is informed by the Reader that despite efforts, neither the accused persons nor their counsels could be contacted for intimation qua hearing through VC.

In view of the above and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. arguments on the point of charge on 01.03.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**Case No. 5530/19
PS RG**

Hearing through VC

11.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 07.01.2021.

DEEPAK KUMAR (Deepak Kumar-I)
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

FIR No. 917/17
Case No. 6568/17
PS RG

Hearing through VC


11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 25.02.2021.

DEEPAK KUMAR 
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 103/19
Case No. 9661/19
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 19.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 718/13
Case No. 68396/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 10.02.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**Case No.5528/19
PS RG**

Hearing through VC

11.08.2020

Present : Sh. Pradeep, counsel for complainant.

IO SI Sanjeet Dagar, Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

Counsel for complainant submits that he has not been supplied with the copy of ATR.

Heard. In view of the submissions, let the copy of the ATR be supplied to the counsel for complainant.

Be put up for consideration on the application u/s 156(3) CrPC on 27.11.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**Case No. 3476/18
PS RG**

Hearing through VC

11.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 17.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 246/19
Case No.240/20
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

Accused with counsel.

IO ASI Ramkesh, Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

Some clarifications are required qua the offence for which the accused persons have been charge-sheeted in the main charge-sheet as well as in the supplementary charge-sheet.

Be put up for aforesaid purpose/ purpose fixed on 25.01.2021.

IO is bound down for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

FIR No. 403/16
Case No. 76532/16
PS RG

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 25.02.2021.

DEEPAK KUMAR
DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

Case No. 12280/16
PS RG

Hearing through VC

11.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 04.12.2020.

DEEPAK KUMAR DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 503/17
Case No. 2050/20
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

Sh. Umesh Sharma, counsel for victim/ complainant.

Reader, Ahlmad, Naib Court and stenographer.

All the above joined through Video Conferencing.

This is Parcha Yadasht.

Counsel for victim/ complainant has filed the protest petition on the present cancellation report. Same be taken on record.

Notice be issued to IO for filing the reply on the aforesaid protest petition.

A copy of the protest petition be sent alongwith notice to the IO for compliance.

Be put up alongwith case file for consideration on the aforesaid protest petition on 15.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

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FIR No. 342/19
Case No. 1147/2020
PS RG

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 22.03.2021.

DEEPAK KUMAR

(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 1368/15
Case No. 5203/19
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 19.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 322/13
Case No. 68054/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 18.12.2020.

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2020/08/11 11:08:47
(Deepak Kumar-l)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 909/16
Case No. 5202/19
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 27.03.2021.

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Date: 2020.08.11 10:56:02 +05'30'
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 301/19
Case No. 02/2020
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 398/08
Case No. 62638/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 28.11.2020.

DEEPAK KUMAR
11/08/2020 11:58:21 AM
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 1210/14
Case No. 2605/19
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 17.03.2021.

DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 18/17
Case No. 6663/18
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 07.01.2021.

DEEPAK KUMAR
(Deepak Kumar-l)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 1659/15
Case No. 62267/16
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 10.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

**FIR No. 348/17
Case No. 94/18
PS RG**

Hearing through VC

11.08.2020

Present : Ld. APP for the state.

None for the accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 25.02.2021.

DEEPAK KUMAR DEEPAK KUMAR
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020

Case No. 12124/16
PS RG

Hearing through VC

11.08.2020

Present : None for the parties.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose already fixed on 04.12.2020.

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04/08/2020 11:58:21 AM
(Deepak Kumar-I)
MM (West)/THC/Delhi
11.08.2020